

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 30.4.2002

CP 18/2002

Bhawani Singh Gurjar son of Shri Ram Swaroop Gurjar by caste Gurjar resident of c/o Hari Singh Mahva, M.L.A. 6/7, Vidhayak Nagar West, Jyoti Nagar, Jaipur.

....Petitioner

VERSUS

V.D. Gupta, General Manager, western Railway Chruchgate, Mumbai.

....Respondents.

Mr. N.C. Choudhary, Counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. H.O. Gupta, Member (Administrative)

ORDER

PER HON'BLE MR. H.O. GUPTA, MEMBER (ADMINISTRATIVE)

This Contempt Petition has been filed alleging wilful disobedience of the order of this Tribunal dated 18.10.2001 in OA No. 434/2001. In the said order, the applicant was directed to send a copy of his representation to the respondents within the fortnight. Annexure A-2 of the petition said to be the representation is only a forwarding letter. Copy of the representation, from where it could be seen that the applicant had sent the representation, has not been filed. It appears that the applicant has not submitted any representation. Since the applicant has not complied with the order of this Tribunal, this Contempt Petition is not maintainable, therefore, dismissed in limine.

(H.O. GUPTA)

MEMBER (A)

(S.K. AGARWAL)

MEMBER (J)